

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**A.B.A. No.1255 of 2021**

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1. Naresh Mahto		
2. Kailash Mahto @ Kailash Kumar	...	Petitioners
Versus		
The State of Jharkhand	...	Opposite Party

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**CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

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For the Petitioners	: Mr. Nilesh Kumar, Advocate
For the State	: Mr. P.K. Agrawal, Addl. P.P.

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**Order No.03 Dated- 17.04.2021**

Heard the parties through video conferencing.

Apprehending their arrest, the petitioners have moved this Court for grant of privilege of anticipatory bail in connection with Ramgarh P.S. Case No.406 of 2020 registered under sections 413/414/34 of the Indian Penal Code, Section 30 of Coal Mines (Nationalization) Act and under Section 33 of Indian Forest Act.

The Learned counsel for the petitioners submits that the allegation against the petitioners is that the petitioners were involved in illegal storing and transportation of coal. It is further submitted that the allegations against the petitioners are all false and the petitioners have no concern with the seized coal. It is then submitted that the petitioners are ready and willing to furnish sufficient security including cash security and undertake to cooperate with the investigation of the case. Hence, it is submitted that the petitioners be given the privilege of anticipatory bail.

Learned Addl. P.P. opposes the prayer for grant of anticipatory bail.

Considering the submissions of the counsels and the fact as discussed above, I am of the opinion that it is a fit case where the above named petitioners be given the privilege of anticipatory bail. Hence, in the event of their arrest or surrender within a period of six weeks from the date of this order, they shall be released on bail on depositing cash security of Rs.60,000/- each and on furnishing bail bond of Rs. 25,000/- (Rupees Twenty Five Thousand) each

with two sureties of the like amount each to the satisfaction of learned C.J.M., Ramgarh, in connection with Ramgarh P.S. Case No.406 of 2020 with the condition that the petitioners will cooperate with the investigation of the case and appear before the Investigating Officer as and when noticed by him and will furnish their mobile numbers and a copy of their Aadhar Cards in the court below with the undertaking that they will not change their mobile numbers during the pendency of the case subject to the conditions laid down under section 438 (2) Cr. P.C.

**(Anil Kumar Choudhary, J.)**

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